

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1550 of 2011

(Arising out of Order-in-Original No. 08-2011 dated 07/03/2011 passed by the Commissioner of Central Excise & Customs, Belgaum.)

M/s. Indian Cane Power Ltd

Uttur Post,
Mudhol District,
Bagalkot

Appellant(s)

VERSUS

**The Commissioner of Central Excise,
Belgaum**

No. 71, Club Road,
Central Excise Building,
Belgaum - 590001
Karnataka

Respondent(s)

Appearance:

Mr. Mohammed Ibrahim, Advocate,
M/s. Lakshmi Kumaran & Sridharan,
No. 505-508, Brigade Plaza (North Wing),
No.71/1, Subedar Chatram Road,
Anand Rao Circle,
Bangalore - 560009.

For the Appellant

Mr. Narendrababu Byahatti,
Superintendent (AR).

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20597 / 2020

Date of Hearing: 11/09/2020

Date of Decision: 11/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **11/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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